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श्री भीष्मराम जैन: मुझे बम्बई के एयरपोर्ट को खास देखने का मौका नहीं मिला है, इस वक्त मैं दिल्ली की बात कर रहा हूँ लेकिन विदेशों के एयरपोर्ट्स को मैंने देखा है। इस लिये मैं बम्बई को बजाय अन्य जगहों के उदाहरण दे रहा हूँ और खास तौर से उन जगहों के बारे में जहाँ मंत्री महोदय भी हो कर आये हैं।

मंत्री महोदय आज इस बात का आश्वासन दे-वें चाहें फ्रैंकफर्ट, हीथरो या न्यूयार्क जैसा न बनायें, लेकिन कम से कम दिल्ली के नाम के लायक जरूर बनायें। आप चाहें उस पर टिकट लगा दें, 2 रु., 4 रु. या 5 रु., लेकिन वह एक मॉनुमेंट होनी चाहिये।

श्री अनन्त प्रसाद शर्मा: मैं माननीय सदस्य से निवेदन करना चाहता हूँ कि आज दिल्ली एयरपोर्ट पर जो सुविधायें हम उपलब्ध करा रहे हैं, उन से मैं यदि सन्तुष्ट होता तो नया एयरपोर्ट बनाने का कदम क्यों उठाता। हम 64 करोड़ रुपया खर्च करने जा रहे हैं, बहुत बड़ा एयरपोर्ट बनाने जा रहे हैं। मैं आप को इन्वाइट करूंगा—कम से कम आप उस डिजाइन को देखें जो हम ने बनाया है। उस से आप को पता चल जायगा—मैं हीथरो की बात तो नहीं कर सकता, लेकिन फ्रैंकफर्ट और जो दूसरे इन्टरनेशनल एयरपोर्ट हैं उन के मुकाबले आप का एयरपोर्ट या किसी, सुविधा के मुकाबले आप का एयरपोर्ट कम नहीं रहेगा ...

डा. सुब्रह्मण्यम स्वामी: फ्रैंकफर्ट नहीं देखा है तो क्या आप दिखायेंगे ?

श्री अनन्त प्रसाद शर्मा: यह फ्रैंकफर्ट दिखा ला दोगे।

मैं यही निवेदन करना चाहता हूँ—यदि हम सन्तुष्ट होते कि हमारे पास जो सुविधायें हैं वे काफी हैं तो हम यह कदम न उठाते।

उपाध्यक्ष महोदय, वर्तमान में जो सुविधाएं हमारे पास हैं, उन के सम्बन्ध में माननीय सदस्य ने कहा। तो मैं आप से यह

कहना चाहता हूँ कि हमारे यहां जो लाइनिंग फैसिलिटी है, हमारा जो रन-वे है और हमारा जो एयरपोर्ट है, उन में जो कुछ भी हमारे यहां सुविधाएं हैं जैसे एयर रूट सर्विलेंस रेडार है, एयरपोर्ट सर्विलेंस रेडार है या फिर प्रीसिजन एप्रोच रेडार है और इन्स्ट्रूमेंट लैंडिंग का जो काम है...

डा. सुब्रह्मण्यम स्वामी: आई. एल. एस. टी. काम नहीं कर रहा है।

श्री अनन्त प्रसाद शर्मा: आप की तरह के लोग ही बाहर जा कर हमारे खिलाफ प्रोपेगेंडा करते हैं। तो मैं यह कह रहा था कि ये सारी जो इन्टरनेशनल स्टैंडर्ड की सुविधाएं हो सकती हैं, वे सब दिल्ली के एयरपोर्ट में मौजूद हैं। आप चाहें तो जाकर देख भी सकते हैं।

आखीर में मैं एक ही बात कहना चाहता हूँ। सवाल तो हमारे सामने यह है कि क्या किसी इन्टरनेशनल एयरलाइन ने हम को थ्रोट किया है कि हम दिल्ली नहीं आयेंगे किसी कारण से। यह मुख्य प्रश्न है। मैं यह कह सकता हूँ कि यह एक प्रोपेगेंडा है। मैंने अभी बतलाया था कि अभी हाल में विन्टर सीजन के लिए उन्होंने एक शेड्यूल पेश किया है, 16 फौरने एयरलाइन्स दिल्ली में आती हैं और सब ने हमारे पास अपना एक शेड्यूल फाइल किया है। इसलिए किसी न किसी तरह का कोई थ्रोट नहीं दिया है और मैं तो यह कह सकता हूँ और दावे के साथ कहता हूँ कि पिछले दिनों में भी किसी ने कोई थ्रोट नहीं दिया है।

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA
NARIAN SINGH): With your permis-
sion, Sir, I rise to announce that Gov-
ernment Business in this House during

[Shri Bhishma Narain Singh]
the week commencing the 15th
December, 1980, will consist of:—

(1) Consideration of any part discussed item of Government Business carried over from today's Order Paper.

(2) Discussion on the Resolutions seeking disapproval of the following Ordinances together with consideration and passing of the Bills in replacement of them:—

(a) The Maruti Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980.

(b) The Hind Cycles Limited and Sen-Releigh Limited (Nationalisation) Ordinance, 1980.

(c) The Bird and Company Limited (Acquisition and Transfer of Undertakings and other Properties) Ordinance, 1980.

(d) The Forest (Conservation) Ordinance, 1980.

(e) The Tea (Amendment) Ordinance, 1980.

(f) The Payment of Bonus (Amendment) Ordinance, 1980.

(3) Discussion and voting on the Supplementary Demands for Grants (General) for 1980-81.

(4) Consideration and passing of the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1980, as passed by Rajya Sabha.

(5) Discussion on the motion by Shri Jyotirmoy Bosu regarding performance of I.C.A.R. at 4 P.M. on Wednesday, the 17th December, 1980.

SHRI K. LAKKAPPA (Tumkur):
Sir, I have written a letter focussing attention regarding Vaidialingam Report

MR. DEPUTY-SPEAKER: You cannot arise it now.

SHRI SATISH AGARWAL (Jaipur):
On a point of order, Sir. When the

meeting of the Business Advisory Committee was held in the Speaker's chamber, it was agreed unanimously that members present at that meeting will not be permitted to raise issues here. Mr. Lakkappa was present at the meeting.

MR. DEPUTY-SPEAKER: He also knows that.

SHRI SATISH AGARWAL: My objection is, if you permit Mr. Lakkappa to raise something, we shall also raise issues which have not been accepted by the Business Advisory Committee.

(Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned for lunch till 2 P.M.

13 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Seven Minutes past fourteen of the Clock.

[SHRI HARINATHA MISHRA in the Chair.]

BUSINESS OF THE HOUSE—contd.

श्री मलिक एम. एम. ए. सां (एटा):
सभापति महोदय, अब्बारों में ऐसा इंडी-केशन आया है कि 23 तारीख तक हाउस बढ़ाया जा रहा है, लेकिन बिजनेस एडवाइजरी कमेटी की रिपोर्ट आई है, उसमें ऐसी कोई बात नहीं है।

सभापति महोदय: आप मंत्री महोदय से पूछ लीजियेगा।

श्री मलिक एम. एम. ए. सां: मैं मंत्री महोदय से पूछना चाहता हूँ।

सभापति महोदय: समय आने पर पता लग जाएगा।

श्री मलिक एम. एम. ए. सां: पहले से पता होना चाहिये, हमें आगे प्रोग्राम बनाना है।

SHRI BAPUSAHEB PARULEKAR: (Ratnagiri): It is published in the *Hindustan Times*. Therefore, I would request the hon. Minister to make a statement on it.

MR. CHAIRMAN: I am informed that he will clarify the position and indicate the date.

DR. SUBRAMANIAM SWAMY (Bombay North East): This Government has been in existence for 11 months. Every session I have made a number of times a request for holding a full-fledged discussion on Afganistan. You will be surprised to know that during the last 11 months not even one day we have had a discussion on the question of Afganistan, either under rule 193 or 184, or any other device, not even a Calling Attention Motion. And this problem is getting worse and worse as it is evident by the fact of what has happened during Mr. Brezhnev's visit. There is also another obligation of Parliament. In 1971, in a resolution of Parliament, we welcomed the treaty called the Indo-Soviet Treaty of Friendship and Co-operation. Under article 9 of that Treaty, if any party felt threatened, it had to consult another party. In the case of Afganistan, the Soviet Union has not consulted India.

MR. CHAIRMAN: You need only mention the point.

DR. SUBRAMANIAM SWAMY: It is such an important point which has been never mentioned before. It is a new point. We have not been consulted on Afganistan. So, the Treaty is being worked in a lop-sided manner. Parliament has a right to be exercised over it. Therefore, I would urge upon the Minister, if he wants, he can extend the time, but you must not close this session without a full-fledged discussion on Afganistan and its implications. Whatever discussion takes place, it will benefit them also because they also become clearer. At the moment the Government is confused.

MR. CHAIRMAN: Who will judge as to who is confused?

DR. SUBRAMANIAM SWAMY: You, sitting in the Chair, are the best judge.

Sir, the second point is about the Members' Salaries and Pension Act and so on. This is an old Act and requires revamping. Times have changed. There was a time when the Act was formulated and when people used to say that 'if you are a lamp post of Gandhiji, then you can get elected.' Now, the time has changed. The electorate has become very aggressive, you have to deliver the goods to the constituency, you have to meet the people of your constituency regularly and you have to travel frequently, and the whole concept of a part-time Parliamentarian has gone. Now it is full-time Parliamentarian's work. In view of that, a comprehensive review of that Act is necessary, which will enable Members of Parliament to travel to the constituency not by 'bailgadi' or even train by first-class, but by plane. And the Minister is bringing an amendment to the Act, but for a very limited purpose. I request you to broad-base it, consider this suggestion, and if necessary, we will move amendments and you may accept those amendments so that we can have the scope for discharging our duties better as Members of Parliament. Thank you.

SHRI CHITTA BASU (Barasat): Sir, I gave a notice under Rule 184 to discuss the present international situation and the motion has already been admitted.

Sir, there have been vast changes in the international scene during the past two months. The Parliament had the occasion of debating on international issues about 10 to 11 months back. Therefore, I want that time should be found out in order to have a full-fledged discussion on the international situation as it exists today. I think he should include it.

[Shri Chitta Basu]

My second point is, you know that Urdu is to be given official recognition in certain States where the Urdu-speaking population exists more than 8 per cent, and that is the way by which we can give official recognition or the status the Urdu language is entitled to have. The Bihar Government has done so, but there has been some agitation against this. This creates a situation which is fraught with danger in the sense that some political parties have started agitation against the recognition of Urdu language. That is likely to create tension, that is likely to create certain undesirable situations. At this stage I do not want to mention them. Therefore, it is necessary that a discussion is held here on the question of the status of Urdu.

श्री जयपाल सिंह कश्यप (आंवला): इस समय दिल्ली में भुग्गी भ्रष्टाचारियों को मन माने ढंग से चुना जा रहा है और उन से लोगों को हटाया जा रहा है। उन लोगों को सामने कुछ कर्मचारी जा कर खड़े हो जाते हैं और कहने लग जाते हैं कि हम तुम्हें साल दो साल का एक्स्टेंशन दिलवा देंगे। इससे भ्रष्टाचार बढ़ता जा रहा है। खामचे और ठले वाले, फल वाले, छेले वाले चारों तरफ से आ कर यहां काम धंधा करते हैं। पुलिस वालों ने क धंधा बना लिया है। वे कुछ को हटवा देते हैं और कुछ को रखवा देते हैं। एफ सी आई की कनाट प्लेस में कोई जगह है जहां साढ़े तीन सौ के करीब भुग्गीयां बनी हुई हैं। वे पांच छः साल से बनी हुई हैं। उन में से चालीस को हटाने के लिए चुना गया है। इस तरह से पूरी दिल्ली में मनमाने ढंग से हटाने का तरीका चल रहा है जिससे बड़ा असंतोष है। इन भुग्गी भ्रष्टाचारियों को संरक्षण मिलना चाहिये। अगर हटायी जायें तो सारी हटायी जायें। यह नहीं होना चाहिये कि कुछ भुग्गी भ्रष्टाचारियों को हटाया जाय और कुछ को न हटाया जाय। इस पर चर्चा होनी चाहिये और सरकार को इस ओर विशेष ध्यान देना चाहिये और अगले सप्ताह इस पर चर्चा होनी चाहिए।

दूसरा मेरा निवेदन यह है कि बराबर इस देश में 35 साल से बैंकवर्क क्लासेज का मामला टल रहा है। जो सोशली और एजुकेशनली बैंकवर्क है, 60 प्रतिशत उनकी आबादी है लेकिन फिर भी उनको सरकारी नौकरियों में कोई प्रतिनिधित्व नहीं मिलता है। दक्षिण में, उत्तर प्रदेश और बिहार में बहुत सी जगह सोशली और एजुकेशनली बैंकवर्क क्लासेज को आरक्षण मिला है, लेकिन और जगह नहीं मिला है। इसलिये 15 (4), 16 (4) और आर्टिकल 340 के अनुसार ऐसी क्लासेज को सब जगह आरक्षण होना चाहिये। काका कालेलकर कमीशन ने रिपोर्ट दी, बैंकवर्क क्लासेज कमीशन की भी रिपोर्ट है, लेकिन उन पर आज तक चर्चा नहीं हुई है। मैं चाहता हूँ उस पर फॉरवर्ड बहस होनी चाहिये।

*SHRI R. K. MHALGI (Thana): Mr. Chairman, Sir, I draw the attention of Minister of Parliamentary Affairs to the following one or two matters of urgent public importance and request him that the Government should come out with a categorical statement in that regard during the next week.

Five lakhs of civil employees of the Defence Ministry have decided to go on a token strike from 18th December, 1980 to pursue their demands. If their demands are not accepted, they propose to go on an indefinite strike.

During the last year, in the month of August, these employees and the Government entered into an agreement regarding the scales of pay, promotion, bonus and right to form a trade union. The agreement also stipulates that it should be implemented within a year. Although more than a year has passed, the Government have not taken any steps so far and have failed to fulfil the assurance. The Government has lost its creditability as it has failed to respond to the demands of the civil employees. The Government should come out with a statement regarding this proposed strike without any delay.

The second important point that I would like to raise, is about the Central Silk Corporation. The Silk Corporation in its 39th General Meeting resolved that its Head Office should be at Bombay. In 1971, the Union Ministry of Industries endorsed the resolution and intimated that Bombay would be the permanent head office. But I have learnt that a plan to shift the Head Office to Bangalore from Bombay is in the offing. This is not proper or practical.

The Silk industry is the major occupation in the 14 Districts of Maharashtra. A scheme involving an expenditure of 4 crores of rupees is being prepared for the benefit of landless, and Scheduled castes and Scheduled tribes. Silk worth Rs. 12 crores is exported from Bombay every year. Bombay is accessible to all the places in the world. If the head office is shifted to Bangalore, the Government of Maharashtra would have to forgo sales and other taxes of the order of a few lakhs of rupees. That administrative office at Bombay is there for the last 28 years and it should be continued to be there. If the Government has decided to shift the office to Bangalore, it should change its decision. If such a decision has not been taken, let the Government announce it during the next week.

SHRIMATI PRAMILA DANDAVATE (Bombay North Central): I would like that the following items should be discussed in the coming week. The first item is the failure of the Government to implement the agreement made with the National Federation of Blind in the month of August, 1980. The National Federation of Blind has announced that the Federation would launch a nationwide agitation from January 1981 if the Government failed to implement the agreement signed in the month of August, 1980. This agreement among other items included employment for all blind persons registered with the Employment Exchange and regularisation of the services of all the blind

persons who had been employed on an *ad hoc* basis. The Government should expeditiously intervene in the matter and implement the agreement arrived at with the National Federation of the Blind. I would like the Minister to make a statement assuring the Federation of the Blind.

Before taking up the second item, I would like to ask one clarification. We have been raising a number of items over here. We do not get any reply. The most important item that I had raised in the House was the violation of the flag code inside the Congress (I) office in the elections. I had raised it in the first Session. Then I wrote a letter to the Home Minister. I got only an acknowledgment. Again I wanted to raise the question here. That has not been admitted. I feel that our right has been violated by the Speaker. I would have been very happy if....

MR. CHAIRMAN: In which language did you raise it before the Minister?

SHRIMATI PRAMILA DANDAVATE: In Hindi.

Supreme Court judgement upholding the bonus for LIC employees was delivered on 10th November, 1980. Since a period of 30 days after the announcement of the judgement has completed, the Government cannot seek review.

SHRI JANARDHANA POOJARY (Mangalore): Shrimati Pramila Dandavate has stated that something has been violated by the Speaker. It is going on record.

MR. CHAIRMAN: There was no allegation against the Speaker.

SHRIMATI PRAMILA DANDAVATE: The Supreme Court judgement upholding bonus of employees was delivered on 10th November, 1980. Period of thirty days, after the judgement, has been completed. The Government cannot seek review of the Supreme

[Shrimati Pramila Dandavate]

Court judgement. However, it is reliably learnt that the Government is seeking review of the Supreme Court judgement. It is creating great dissatisfaction among the LIC employees. Let the Minister of Finance assure the House that they will not take recourse to such a step and will honour the Supreme Court judgement.

1974 में एग्जिमेंट हुआ है, उसके बाद एग्जिमेंट के बाद बोनस का अधिकार छीनने के बाद जब कोर्ट में गये तो,

It was implemented and again Lucknow Court, Allahabad Court, Supreme Court and all the courts have upheld the judgment.

SHRI SOMNATH CHATTERJEE (Jadavpur): The Supreme Court has directed them to pay the money.

SHRIMATI PRAMILA DANDAVATE: And still they are not paying the money. I would like that the Minister of Finance should give an assurance to the House forthwith that it will be honoured.

DR. SUBRAMANIAM SWAMY: It is the most anti-worker stand of the Government.

SHRI SOMNATH CHATTERJEE: It is a very very important subject.

DR. SUBRAMANIAM SWAMY: I am also supporting it.

SHRI SOMNATH CHATTERJEE: Whenever there is a decision in favour of the workers, they never carry that out.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I wanted to mention nine points. However, the Speaker said that I should mention only two. My request is at least the choice should have been left to us so that we could have mentioned the important points. For example, the point of importance which I wanted to raise was the Prime Minister's reference in her speech at Rae Bareilly mentioning the war clouds in the country coupled with the announcement that the Government of India would no more repeat the offer of 'no war pact' to Pakistan.

This corroborates what Mr. Morarji Desai had said the other day. There is a feeling created in the minds of the people that what Mr. Morarji Desai said is true. The Speaker did not allow me to mention this particular point.

Also, with reference to the four Divisions of Soviet Troops entering Poland and deportation of Afghan people, the Speaker should have allowed me to mention them.

Now, I would refer to the points which I have been permitted to mention.

There was a news item which I quote:

"A powerful lobby in the Petroleum and Chemicals Ministry is manoeuvring a major sell-out to multi-nationals, sabotaging indigenous initiative in oil exploration and exploitation and dragging India further in the red as a result of spiralling petroleum import costs. CFP of France bid for a major share of the cake."

When this was announced, the hon. Minister Shri P. C. Sethi, is alleged to have helplessly pleaded:

"I personally feel that no one would be willing to explore oil for us without sharing it."

I further quote:

"The Association of Scientific and Technical Officers (ASTO) of the Oil and Natural Gas Commission is incensed and has shot off memoranda to the Prime Minister and other Cabinet members protesting against the move."

I request that there should be a full discussion on this particular issue because the ONGC is being ditched to favour multi-nationals.

The other point which I would like to raise is that the Bombay High Court (Extension of Jurisdiction) Bill, a very important Bill, was included in the

List of Business from 17th November to 25th November, on every day of sitting. This is an important Bill from the point of view of people staying in Goa, Daman and Diu and also persons staying in south of Ratnagiri district. Last Friday, a mention was made by my hon. friend, Shri Mhalgi. No reply has been given by the hon. Minister nor we find this item included in the business for the next week. I would, therefore, request the hon. Minister to tell us as to why this Bill has been dropped. Is it a fact that some of his colleagues from a particular State are opposing and putting pressure on him and the Government not to include this particular item in the business for the next week? This is a very important Bill.

श्री रामावतार शास्त्री (पटना): सभापति महोदय, मेरा पहला मुद्दा आन्ध्र प्रदेश में भीष्म प्रकाल की स्थिति के बारे में है।

डा. सुब्रह्मण्यम स्वामी : श्री भीष्म नारायण सिंह ।

श्री रामावतार शास्त्री: दुर्भाग्य है कि आप हिन्दुस्तान में रहते हुए भी हिन्दी नहीं समझते हैं। हमारा दुर्भाग्य है कि आप जैसे स्वामी पैदा हुए हैं ।

सभापति महोदय : अगर आप इस तरह के स्वामी नहीं चाहते हैं, तो कैसे स्वामी चाहते हैं?

श्री रामावतार शास्त्री : सभापति जी, जब स्वामी पर बहस करवाइएगा तो मैं बता दूंगा, मैं ज्यादातर स्वामियों को पाखंडी मानता हूँ। अब उस में वह है या नहीं यह नहीं मालूम।

SHRI N. K. SHEJWALKAR (Gwalior): What about Shastries?

श्री रामावतार शास्त्री: उस में भी हो सकते हैं। सभापति जी, आन्ध्र प्रदेश के तेलंगाना और रायलसीमा क्षेत्र के नलगोंडा, सहबुवनगर, कर्नूल, अनन्तपुर, चित्तूर तथा कुडप्पा जिलों में भयंकर

अकाल की स्थिति है। इसलिए इस का मुकाबला करने के लिए अविलम्ब कारगर कदम नहीं उठाया गया तो वैसे ही स्थिति उत्पन्न हो जायेगी जैसी 1943 में बंगाल में भयानक अकाल पड़ने के समय हुई थी।

अभी हाल ही में भारतीय कम्यूनिस्ट पार्टी के महासचिव श्री राजेश्वर राव ने एक हफ्ते से ज्यादा दिनों तक वहाँ दौरा किया और दौरा करने के बाद उन्होंने 3 दिसम्बर को प्रधान मंत्री जी को एक पत्र लिखा। उस पत्र के जरिए उन्होंने उन से अनुरोध किया कि वहाँ 2 अरब रुपये और 2 लाख टन अनाज की सहायता अविलम्ब भेजी जाये। साथ ही वह एक दूसरे कम्यूनिस्ट नेता श्री राजेश्वर रेड्डी के साथ राष्ट्रपति जी से मिलें और उन को वहाँ की हिंडियां दिखलाई, जानवर जो बिना चारे के मर रहे हैं उन की हिंडियां दिखलाई और सूखी हुई फसल की डंठल दिखलायी। ऐसी भयंकर स्थिति आन्ध्र प्रदेश में है। इस के बारे में हम लोग बार बार ध्यानाकर्षण प्रस्ताव दे रहे हैं, फिर भी आश्चर्य की बात है कि उसे स्वीकार ही नहीं किया जा रहा है। मैं कहना चाहता हूँ कि इतने बड़े सवाल पर लोक सभा या संसद कुछ न बोले यह उचित नहीं होगा, इसलिए हम चाहते हैं कि इस पर किसी न किसी रूप में इस सदन के सामने बहस की जाय ताकि हम वहाँ की गंभीर स्थिति के बारे में देशवासियों को भी बता सकें और सरकार को भी मजबूर कर सकें कि उचित सहायता करे।

दूसरी बात मैं श्रीमती दण्डवते जी का समर्थन करते हुए कहना चाहता हूँ... (व्यवधान)... मैं अपने दूसरे आइटम पर उन का समर्थन करते हुए कहना चाहता हूँ...

सभापति महोदय: प्रमिला दण्डवते जी स्वयं बोल चुकी हैं।

श्री रामावतार शास्त्री: लेकिन मेरे तो दो आइटम हैं। मैं तीसरा आइटम नहीं बोल रहा हूँ।

सभापति महोदय: आप देखिए, आप के नाम पर एक आइटम लिखा हुआ है। अब रिपीटीशन नहीं होना चाहिए।

श्री रामावतार शास्त्री: तब आप कहिए कि एक ही आप को दूंगा...

सभापति महोदय: मेरे यहां जो कागज है उस में आप का एक ही है।

श्री रामावतार शास्त्री: अगर ऐसी बात है तो मैं फिर सेक्रेटरीएट पर इल्जाम लगाऊंगा।

सभापति महोदय: क्षमा कीजिएगा, मेरे सामने जो कागज है उस में एक है।

श्री रामावतार शास्त्री: आप पूछिए उन से, मैं ने जो दिया है उस में दो है।

सभापति महोदय: मुझ से कहा गया है कि श्रीमती प्रमिला दण्डवते जी का नाम पहले आया, उस में वह मुद्दा आ गया उस को दोहराने की जरूरत न पड़े, इसलिए एक आइटम आप का रखा गया।

श्री रामावतार शास्त्री: सभापति जी, दोहराने का सवाल नहीं है। मैं एक नई बात कहना चाहता हूँ जो उसमें उन्होंने नहीं कही है। उस से आप को पता लगेगा कि बीमा कर्मचारियों में कितना बड़ा असंतोष है। जो बातें उन्होंने सही कहीं उन को दोहराना नहीं चाहता हूँ। आज तरह तरह की बातें बन रही हैं। आल इंडिया इन्स्योरेंस एम्पलाईज फेडरेशन की काल पर 10 तरीख को पूरे हिन्दुस्तान में बीमा कर्मचारियों ने एक घंटे की हड़ताल की और उन्होंने यह मांग की कि जो फैसला सुप्रीम कोर्ट का हुआ है उस को लागू किया जाये। आज उन में बहुत बड़ा असंतोष है। अगर जल्दी उनको बोनस का पैसा देने के कोशिश नहीं होगी तो बहुत बड़ा आन्दोलन सारे लोग मिल कर करके क्यों कि आप जानते हैं कि सारे एम्पलाईज चाहे वह किसी भी संगठन के अंदर हों इस सवाल पर एक हैं और इस सवाल पर एजी-टोड है। इसलिए इस पर विशेष बहस होनी चाहिए।

श्री विजय कुमार यादव (नालन्दा): सभापति जी, मैंने भी अगले सप्ताह के कार्यक्रम में चार विषयों को जोड़ने का अनुरोध किया था जिनमें दो को पेश करने की अनुमति दी गई है। पहली बात आन्ध्र प्रदेश के अकाल के सिलस्त्रि में तो शास्त्रीजी कह चुके हैं जोकि उसे कहने की इजाजत मुझे नहीं है।

देश में यह तपशुदा औद्योगिक नीति है कि पब्लिक सेक्टर का विस्तार किया जायेगा लेकिन अभी मौजूदा सरकार देश में मल्टी-नेशनल कार्पोरेशन्स को बड़े पैमाने पर भारत में घुसपैठ करने की छूट दे रही है जोकि सरकार की डिक्लेयर्ड औद्योगिक नीति के खिलाफ है। मैं चाहता हूँ इस विषय पर अगले सप्ताह चर्चा की जाए।

दूसरा विषय जो एजेन्डा में जोड़ने का अनुरोध मैंने किया है वह यह है कि अभी देश में ब्लैकमनी भारी मात्रा में सकुलेशन में है जिससे देश में मंहगाई बढ़ रही है और आम जनता के रहन-सहन का स्तर काफी गिरता जा रहा है और उसमें काफी परेशानी है। लगभग चार हजार करोड़ रुपया ब्लैकमनी के रूप में हमारे देश में होने का अनुमान लगाया जाता है। इस ब्लैकमनी को जप्त करने और इसके सकुलेशन को रोकने के सवाल पर अगले सप्ताह विचार किया जाए—यह मेरा अनुरोध है।

आखीर में, मैंने बिहार के पिछड़ेपन को दूर करने के सवाल पर विचार करने की बात रखी थी लेकिन वह एक्सेप्ट नहीं हुई।

SHRI NIREN GHOSH (Dum Dum): A great scandal has erupted in Delhi. Land reserved for ESI hospital and for which money was deposited has been handed over to the Modi Group by the Lt. Governor himself overriding all objections, and lakhs of labourers have been deprived of their benefits....

SHRI SOMNATH CHATTERJEE: This is a very important matter.

SHRI NIREN GHOSH: Not only this, this Modi Group has in fact already been given 15 acres of land in Saket for Rs. 66 lakhs while the market value of this land is said to be about Rs. 10 crores. Over and above that, this land is also being given to them by the Lt. Governor, Jagmohan. His own department and the Finance Department of DDA objected to it and did not approve of it but over-riding all these objections the Lt. Governor has given this land to the Modi Group so that the ESI may not get this land. That is why I said a big scandal has erupted in the City of Delhi itself.

The second point I want the House to be seized of is the matter about the Bhagalpur blinding. Whatever statement was made by the government, by Giani Zail Singh before this House that criminal cases have been started against Policemen, that 15 police officials have been suspended, that they have been arrested, that they have been transferred—these are the points that he made before the House, it seems that none of them is true. No criminal case has been started against them for blinding. For the dereliction of duty in recording the F.I.R. for that they have been served with suspension orders. You informed the House about that. But several days after that, no order of suspension was served on them. Neither of them has been arrested; nor have they been externed. After your statement, for several days, they were very much there.

SHRI RAVINDRA VARMA: Not externed but they have been transferred.

SHRI NIREN GHOSH: But they were very much conspicuous by their presence in the police demonstrations at Bhagalpur.

Another point is this. Shri Vasant Sathé says that these incidents should

not be blown over as these may tarnish the image of the country before the world. But when the debate took place in this House, the tragic part of it is that the A.I.R. did not mention about that. That is why I say that this is such a matter on which either a privilege motion may come or the House should discuss it fully and thread barely. This is a serious matter.

SHRI RATANSINH RAJDA (Bombay South): Mr. Chairman, Sir, I had raised about four very important issues. But I am asked to confine myself to two points only. I shall try to confine myself to two points. First point that I would like to be discussed in this House is a matter of supreme national importance. That is, when Mr. Brezhnev came over here, a Civic Reception was given to him at Vigyan Bhavan. Our Prime Minister spoke there to the effect by complaining before him, a foreign dignitary, that understandably the Rightist Parties are not supporting her policies; but the Leftist Parties are also opposing her.

This is an act of an utmost impropriety. I have given a notice under 222 and 223 for the privilege.

MR. CHAIRMAN: How many twos are there?

SHRI RATANSINH RAJDA: Three twos. You know the rules. You are our Chairman and you are expected to know all the rules.

MR. CHAIRMAN: I was rather confused as to how many twos are there.

SHRI RATANSINH RAJDA: Now, Sir, the Speaker is seized of this matter. I do not know whether it (privilege issue) would see the light of the day or not. I am going to cite some authorities before the Speaker. That apart, I do not want to pull down anybody from that side. We have to elevate the national political and public life in our country. We must have

[Shri Ratansinh Rajda]

some sense of proportion. When a foreign dignitary comes and when he is present, to discuss with him or complain about the domestic or internal affairs is completely wrong and to pass a derogatory remark about the functioning of opposition parties is very much improper. It is highly improper and condemnable. I am sorry to use the words.

Our Prime Minister is a clever tactician. She took this opportunity to influence our Leftist Parties here in India through Mr. Brezhnev so that they may give full support to her policies. (*Shri R. L. Bhatia*: Are you speaking for the Right or for the left?) This is not a forum for that. Let us have a debate and you will come to know of it. We are not opportunist and we are not turncoats.

Sir, according to me, the Prime Minister is not an individual but she represents our country. Mr. Stephen is keenly hearing me and so I think he will surely agree with me on this. Lawyer, as he is, he has got a logical mind, and so he would persuade the Prime Minister that at least in future, such a thing should not be repeated. Whatever may be our differences, we shall settle our scores within the country by going to the masses and convincing them. Go to the masses, and convince them by your arguments. But here, when a foreign dignitary is there, to invite him to interfere in our internal affairs is completely improper. Indirectly the Prime Minister has given that impression that she is inviting Mr. Brezhnev to influence the leftist parties of India....

MR. CHAIRMAN: The hon. Members are intelligent enough to catch your point. (*Interruptions*)

SHRI RATANSINH RAJDA: Hon. Home Minister sometimes does not understand English language correctly and that is why I am trying to elaborate. I have to raise two or three points.

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): Why do you discuss the subject now?

SHRI RATANSINH RAJDA: I want that a debate should be held on the floor of the House. This must be debated. This must be included for discussion.

SHRI C. M. STEPHEN: You are starting the discussion straightway...

SHRI RATANSINH RAJDA: It is a point of supreme national interest which I have raised...

MR. CHAIRMAN: It is all right,—your second point is all right.

SHRI RATANSINH RAJDA: I am coming to the second point. This is about the 'non-availability of essential commodities in all fair price shops in the city of Bombay.'

SHRI ATAL BIHARI VAJPAYEE: What about Delhi?

SHRI MOOL CHAND DAGA (Pali): Not more than 5 minutes should be taken; he has taken up so much of time. It is there in the rules. It is the report of the BAC where all parties are represented.

MR. CHAIRMAN: I think he would finish within a minute.

SHRI MOOL CHAND DAGA: All parties are there in the Business Advisory Committee.

MR. CHAIRMAN: Let the hon. Member finish quickly.

SHRI RATANSINH RAJDA: As far as essential commodities are concerned...

MR. CHAIRMAN: Mr. Rajda, you have not referred to Rajasthan. That is what he wants.

SHRI RATANSINH RAJDA: Sir, the hon. Member is a very good friend of mine. I will include Rajasthan also. But, Sir, I am taking the national perspective. In almost all the

cities, the fair price shops face difficulty in getting essential commodities. The common man is very much harassed and people are groaning under discontent. Government should take this matter very seriously. Sugar is not available. Food supplies are not available. Edible oil is not available. A great commotion will take place and a great agitation is in the offing. In the city of Bombay especially people are very much disturbed and agitated. So, my plea is, this thing should be included in next week's agenda.

MR. CHAIRMAN: There were two points which you wanted to mention. Now, you have already mentioned them.

SHRI RATANSINH RAJDA: I would also like to mention that this House should discuss about demoralisation that has set in in the rank and file of Government servants, particularly in Madhya Pradesh where about 50,000 employees have been transferred, but since I am required to raise two subjects, I shall not deal with it at present.

MR. CHAIRMAN: Now, I may state that the hon. Speaker has indicated that not more than 10 Hon. Members would speak on this item.

SHRI ATAL BIHARI VAJPAYEE: Sir, the number should be reduced to 5.

MR. CHAIRMAN: Anyway, the Hon. Speaker's indication may be kept in view.

श्री हरीश चन्द्र सिंह रावत (अलमोड़ा) : यह पार्टीवाइज होना चाहिये था। दस नम्बर वाला आपने ले लिया और मुझे छोड़ दिया। ग्यारह कर दीजिये।

सभापति महोदय : मैं आपको विशेष अनुमति देना करने को दे रहा हूँ। मेरे सामने अध्यक्ष महोदय का आदेश है। उस में यह है कि दस से ज्यादा सदस्यों को मौका न दिया जाए।

श्री हरीश चन्द्र सिंह रावत : विशेष कृपा के लिए आप को बहुत-बहुत धन्यवाद।

सभापति महोदय : विशेष कृपा इसलिए कि सदन की अनुमति इससे प्राप्त है और उसके रख को मैं देख रहा हूँ। मैं तो सदन का अपने आपको एक सेवक मानता हूँ।

श्री हरीश चन्द्र सिंह रावत : संसदीय कार्य मंत्री जी ने अगले सप्ताह के लिए बिजिनस सदन पटल पर रखा है। हमारे प्रतिपक्ष के माननीय सदस्यों ने बहुत से मामलों को उठाया है और चाहा है कि उन पर बहस होनी चाहिये। मुझे भी दो चीजों को उठाने को आपकी अनुमति प्राप्त हुई है।

पश्चिमी बंगाल का एक मामला हाल ही में कुछ अखबारों में निकला है। वहाँ कुछ अल्पसंख्यकों की आंखें मार्क्सवादी कम्युनिस्ट पार्टी की जो जन अदालतें हैं उनके निर्देश पर फोड़ी गई है। अखिल भारतीय स्तर के महत्वपूर्ण अखबारों में यह चीज आई है। यह बहुत ही महत्वपूर्ण मामला है। लोक सभा तथा राज्य सभा में बिहार में जो कुछ लोगों के साथ हुआ है और उनकी आंखें फोड़ी गई हैं उस पर रोष और शोक व्यक्त किया गया है। माननीय प्रधान मंत्री जी ने भी उस पर दुःख प्रकट किया है, शोक प्रकट किया है। बंगाल के संदर्भ में कल के अखबारों में इस तरह की खबर छपी है जो बहुत ही चिन्ताजनक है और इस मामले पर इस सदन को अवश्यमेव विचार करने का अगले सप्ताह अवसर मिलना चाहिये। उस में एक बहुत ही महत्व की बात है। जहाँ बिहार में जनता के लोगों और पुलिस कर्मियों ने गलत लोगों की, क्रिमिनल्ज की आंखें फोड़ी हैं वहाँ पश्चिमी बंगाल में मार्क्सवादी कम्युनिस्ट पार्टी जो कि वहाँ की सत्तारूढ़ पार्टी है उसकी जन अदालतों के, जिन को कोई मान्यता प्राप्त नहीं है, आदेश पर अपने विरोधियों की, अल्पसंख्यक लोगों की आंखें फोड़ी हैं। यह बहुत ही महत्वपूर्ण और एक नया एलिमेंट है जो इस में जुड़ा हुआ है। अल्पसंख्यकों के साथ वहाँ यह ज्यादाती हुई है। मैं चाहता हूँ कि इस पर अगले सप्ताह निश्चित रूप से इस सदन को विचार करना चाहिये।

[श्री हरशिव चन्द्र सिंह रावत]

मान्यवर, वैदलिंगम कमीशन जनता सरकार ने अपने दो महत्वपूर्ण नेताओं के परिवार के सदस्यों के कार्यकलाप और उनके चरित्र पर विचार करने के लिये नियुक्त किया था, और उस कमीशन ने उस समय के प्रधान मंत्री और उप-प्रधान मंत्री के परिवार के कुछ सदस्यों के कामों के ऊपर कुछ आक्षेप गम्भीर नेचर के सही पाये हैं जो जाहिर करते हैं कि हमारी हाईस्ट अथॉरिटी के परिवार के लोगों ने किस तरह से देश के गरीबों के साथ फ्राड और अन्याय किया है। उससे लोगों के मन में शंका है। इसलिये इस बात पर भी अगले सप्ताह चर्चा होनी चाहिये ताकि सारे राष्ट्र को और विश्व को मालूम हो कि किस तरह के लोग जनता पार्टी के शासन काल में इस देश की सरकार में रहे, उनके और उनके परिवार के चरित्र के बारे में जानकारी हो सके। मैं चाहूंगा कि इस को अगले सप्ताह के कार्यक्रम में शामिल किया जाय। आपने जो मुझे समय दिया उसके लिये मैं आपका आभारी हूँ।

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह): श्रीमन्, मैं बड़ा आभारी हूँ सभी सदस्यों का जिन्होंने विभिन्न विषयों पर विचार विमर्श के लिये अपनी इच्छा जाहिर की है इस सत्र के दिमियान मैं कार्यवाही देख लूंगा और जिसे आवश्यक समझूंगा उस कार्य को मंत्रणा समिति के समक्ष रखने की कोशिश करूंगा।

जहाँ तक लोक सभा के सत्र को बढ़ाने की बात है बी. ए. सी. में सभी की यह राय थी कि सत्र बढ़ाया जाय। उसके ध्यान में रखते हुए सरकार इस बात से सहमत है कि लोक सभा का सत्र 23 दिसम्बर तक बढ़ा दिया जाय।

सभापति महोदय: अंतिम रूप से फैसला हो गया?

श्री भीष्म नारायण सिंह : हमने अपनी बात बता दी।

14.57 hrs.

STATUTORY RESOLUTION RE: DIS-APPROVAL OF NATIONAL SECURITY ORDINANCE AND NATIONAL SECURITY BILL—contd.

MR. CHAIRMAN: The House will now take up further discussion on the Resolution moved by Shri Atal Behari Vajpayee on the 10th December, 1980 and further consideration of the National Security Bill moved by the Home Minister on 10th December, 1980.

Shri Stephen was on his legs. He has already taken seven minutes.

SHRI K. P. UNNIKRIHMAN (Badagara): At 3.25 there is a statement by the Railway Minister. Therefore, there are only 25 minutes left, at 3.30 Private Members' Business will be taken up. There are representatives of six parties to speak. We might, therefore, consider and extend the time that we had earlier allotted for general discussion on this Bill, otherwise it is not possible... (Interruptions)

AN. HON. MEMBER: Is it being extended?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): Only Mr. Speaker can do that.

MR. CHAIRMAN: Mr. Stephen is on his legs and I have requested him to continue his speech. I learnt altogether five hours had been allotted to this subject and three hours and one minute have been taken. There are several other members also to speak. Mr. Stephen may continue.

SHRI C. M. STEPHEN: Sir, yesterday I was submitting about the effort of the Janata Party to incorporate in the Criminal Procedure Code what was virtually the MISA. What they wanted to incorporate was the Maintenance of Internal Security Act bodily with some verbal changes. Nor, Sir, this is a matter of very great significance which must not be passed off as a casual thing.